

DELHI VIDHAN SABHA

Bulletin Part I

(Brief Record of proceedings)

Tuesday, December 20, 1994/Agrahayan 29, 1916 (Saka)

No.39

2.00 PM

Suspension of Member

1. Shri Mukesh Sharma was suspended from the sitting of the House on a motion moved by Dr. Harsh Vardhan under Rule 256 for three sittings after being named by Hon'ble Speaker.

There was persistent noise. Shri Jag Parvesh Chandra submitted to the Speaker that the suspension may be revoked and we shall come to your chamber to resolve the matter. Speaker announced the revocation of suspension of Shri Mukesh Sharma. The House was adjourned for half an hour.

On resumption of the sitting Shri Ram Bhaj on a point of order referring to provisions of Rule 256 and submitted that the revocation can only be done by the decision of the House and the motion of Shri Jag Parvesh Chandra should be put to vote and requested the Speaker to review his decision. Considering the provision of the rule, the Speaker put the motion of Shri Jag Parvesh Chandra about the revocation of suspension of Shri Mukesh Sharma to the House. The motion was negatived. Accordingly, Shri Mukesh Sharma was suspended for three sittings of the House.

Starred Question

2. Replies to starred question Nos 21 to 32 and 34 to 40 were laid on the table of the House.

Unstarred Question

3. Replies to unstarred question Nos 62 to 85, 82, 91 and 94 to 102 were laid on the table of the House.

Motion

4. Shri Ram Bhaj moved the following motion under Rule 269 :-

"that the list of business for the day be postponed and the motion under Rule 103 be taken up immediately wherein the Central Government has deducted a sum of Rs.184 crores from the Planned Budget and further indication of deduction of Rs.130 crores during the current financial year and stoppage of 100 Cusecs of water to Haiderpur Plant by the Haryana Government. That no amount should be deducted from the Plan Fund and the Haryana Government should immediately restore the supply of 100 Cusecs of water to Haiderpur Plant."

Shri Madan Lal Khurana made a statement on the subject.

Motion was adopted on voice vote.

3.55 P.M.

5. The sitting of the House was interrupted by the opposition members frequently. The Speaker repeatedly requested them to take their seats and express their views one by one. But the members persisted the shouting slogans and even sat in the well of the House. The Speaker adjourned the House for the day.

(Then the House was adjourned till 14.00 hrs. on Wednesday, the 21st December, 1994).

Delhi
20th December, 1994.

P.N.GUPTA
SECRETARY